

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, the ~~XXXXXXXXXXXXXX~~
5th July, 1976

NOTIFICATION
INCOME-TAX

1383
No. ~~1229~~ (F.No.261/2/76-ITJ) : In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf, the Central Board of Direct Taxes hereby makes the following amendments in its Notification No. ~~1229~~ (F.No.261/~~2~~¹³⁸³/76-ITJ) dated 16-2-1976 namely:

In the said schedule under columns 1 and 2 against Tiruchirapalli Range, Tiruchirapalli and Madurai Range, Madurai, the following shall be substituted respectively, namely:

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| Tiruchirapalli Range,
Tiruchirapalli. | 1) Tiruchirapalli Circle
2) City Circle, I, Tiruchirapalli
(All Sections)
3) City Circle II, Tiruchirapalli
(All Sections)
4) Companies Circle, Tiruchirapalli
5) Karur Circle (All Sections)
6) Pudukottai Circle (All Sections)
7) Bindiogul Circle (All Sections)
8) Karaiikudi Circle (All Sections)
8) Karaiikudi Circle (All Sections)
9) Ramanathapuram Circle. |
| Madurai Range,
Madurai. | 1) Company Circle, Madurai
2) Madurai Circle
3) Special Circle, Madurai (Erstwhile
Circle dealing with EPT cases)
4) Special Survey Circle, Madurai
5) Special Circle, Madurai (New
Income-tax Circle formed with
effect from 2-12-1974) |
| *6. Virudhunagar Circle. | *6) Tuticorin Circle
7) Tirunelveli Circle
8) Nagercoil Circle |

This Notification shall take effect from ~~16-2-1976~~ 5.7.1976

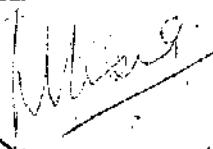
(P. MISRA)
UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES.

EXPLANATORY NOTE:

These amendments have become necessary on account of transfer of ~~Kasarikudi and Ramanathapuram Circle to the Appellate Assistant Commissioner, Tiruchirappalli in the place of Tuticorin Circle which is transferred to Appellate Assistant Commissioner, Madurai Range, Madurai~~ (The above note does not form a part of the Notification but is intended to be merely clarificatory). * **Virudhunagar circle from the AAC, Truchirappalli to**

Copy forwarded to:- **AAC, Madurai.**

1. The Commissioner of Income Tax, Tamil Nadu-IV, Madras. (with 15 spare copies for onward transmission to A.A.Cs.)
2. A.D.I (R.S. & P.) (Bulletin), New Delhi. (5 copies)
3. The Registrar of Income tax Appellate Tribunal, Bombay.
4. Ad-VI. Section.


(P. MISRA)
UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES.

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